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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A. No. 2013 of 1992.

New Delhi this 18th day of November, 1993.

Hon'ble Mr. S.R. Adige, Member (A)

1. K.S. Pandey,
Retd. Sr. Signaller,
Rly. Telegraph Office,
New Delhi.
2. R.K. Pandey,
s/o K.S. Pandey,
both r/o 62/3, Rly. Qtrs.,
Subzi Mandi, DelhiApplicant.

Versus

Union of India,
through

1. General Manager,
N.Rly. Baroda House,
New Delhi.
2. The Divisional Railway Manager,
N.Rly. New Delhi.

For the applicant: Shri Ashish Kalia, counsel.

For the respondents: Shri Romesh Gautam with Shri S.R. Ali, counsel.

JUDGMENT (ORAL)

(By Hon'ble Mr. S.R. Adige, Member)

The applicant Shri K.S. Pandey was a Senior Signaller, Rly. Telegraph Office, New Delhi. He being prayed for / invalidated on ground of ill-health on 5.9.88 but his prayer was rejected by the Railway authorities on 26.2.90. Ultimately, he filed O.A. bearing No. 101/91 praying that he be allowed to be invalidated and superannuated on medical ground and a suitable appointment be given to his son in his place, and his salary and allowances be released from 21.4.89 i.e. the date on which he was admitted to Central Railway Hospital and remained in the sick-list. The O.A. was dismissed on 24.4.91. Thereafter, the applicant was taken back on duties and he retired from Railways on attaining the age of superannuation

on 31.7.91. In this O.A. the applicant has prayed for compassionate appointment to his son.

2. Prima facie, there are no grounds to grant compassionate appointment to the applicant's son, as the applicant has retired on superannuation. The learned counsel for the applicant has admitted that all the retirement dues have been paid to the applicant. It is well settled that compassionate appointment is granted to save the family of a serving Govt. servant from indigence where a Govt. servant dies during the course of duties or is otherwise permanently incapacitated, ^{leading} to abrupt stoppage of the family income. None of the above features are present in this case.

3. Under the circumstances, the prayer for compassionate appointment to the applicant's son is rejected. No costs.

Anil
(S.R.ADIK)
MEMBER(A)